

PAPERS RE: ENQUIRY INTO
ALLEGED ILL-TREATMENT OF
MEMBER.Shri Heda (Nizamabad): That will
be implied.

The Minister of State in the Ministry of Home Affairs (Shri Hathi): I beg to lay on the Table a statement of allegations made by Shri Hukam Chand Kachwai, M.P., about mal-treatment accorded to him in Ambala Central Jail and the facts as revealed by the inquiry conducted by the District Magistrate, Ambala, together with a copy of the Report of Inquiry by the District Magistrate, Ambala. [Placed in Library. See No. LT-2721/64.]

Shri S. M. Banerjee rose—

Mr. Speaker: Members might study the papers laid on the Table and then might ask questions.

Shri Hari Vishnu Kamath (Hoshangabad): On a clarification . . .

श्री बड़े (खारगोन) : अध्यक्ष महोदय, मैं यह क्वैरिफिकेशन चाहना हूँ कि जो एन्क्वायरी की गई है उस पर गवर्नमेंट का क्या रिप्लेकशन है। उसने कोई फैसला किया है।

अध्यक्ष महोदय : इसके लिए उन्होंने क्वैरिफिकेशन दिया तो है। उन्होंने उसे टेबल पर रख दिया है उसका माननीय सदस्य स्टैंडी कर लें उसके बाद जो चाहें पूछें।

श्री बड़े : गवर्नमेंट का रिप्लेकशन क्या है।

अध्यक्ष महोदय : पहले माननीय सदस्य स्टैंडमेंट देख लें उसके बाद वे चाहें तो क्वैरिफिकेशन मांग सकते हैं।

Shri Hari Vishnu Kamath: On a point of clarification. Has the Minister also laid on the Table a statement showing whether Government accepts the findings and conclusions of the inquiry, or have they reserved judgment on that?

Shri S. M. Banerjee (Kanpur): The charges were levelled against the jail authorities who come under the jurisdiction of the District Magistrate. Why was this inquiry entrusted to the District Magistrate and not to a judicial authority?

Mr. Speaker: That is arguing.

RE. CALLING ATTENTION NOTICE
(Query)

Shri P. R. Chakraverti (Dhanbad): Yesterday, there was a call attention notice and it was to be taken up at 5 P.M.

Mr. Speaker: That cannot be taken up at this moment.

Shri P. R. Chakraverti: It was swept over by the storm at 5 P.M.

Mr. Speaker: In pursuance of an earlier commitment, the Minister had to leave station. He had stated in the morning that he wanted to be free by the evening. But somehow things happened in such a manner that that could not be taken up. So I will allow that opportunity when the Minister returns.

PAPER RE: ENQUIRY INTO AL-
LEGED ILL-TREATMENT OF
MEMBER—contd.

Shri Hari Vishnu Kamath: The points we have raised have not been answered.

Mr. Speaker: Yes, he may answer.

Shri Hathi: I was giving a personal explanation. While replying to Question No. 1057, I took some time, and it was thought I was taking much time, but the question originally is in English, it was not meant to be replied to in Hindi, and I was trying to find out why there was no Hindi version. I took more time because of that.

Mr. Speaker: The question has been put here whether the papers that have been laid on the Table of the House contain also some reaction of the Central Government, whether they have given their own views, or it is only the inquiry held by the State Government or the Magistrate.

Shri Hathi: It is only the report of the Punjab Government and the enquiry held by the Punjab Government. It contains no reaction of the Government of India, because we cannot go there and look into all this, as to what they have done. We asked the Punjab Government to hold an enquiry. They have done it. We have placed it on the Table.

12.15 hrs.

COMMITTEE ON GOVERNMENT ASSURANCES
MINUTES

Shri Morarka (Jhunjhunu): I beg to lay on the Table the Minutes of the Sixth Sitting of the Committee on Government Assurances held during the current Session.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

FORTY-FIRST REPORT

Shri Krishnamoorthy Rao (Shimoga): I beg to present the Forty-first Report of the Committee on Private Members' Bills and Resolutions.

ESTIMATES COMMITTEE

FIFTY-FIFTH REPORT

Shri A. C. Guha (Barasat): I beg to present the Fifty-fifth Report of the Estimates Committee on the Planning Commission—Rural Works Programme.

DEMANDS FOR EXCESS GRANTS
(GENERAL):

The Minister of Finance (Shri T. T. Krishnamachari): I beg to present a statement showing Demands for Excess Grants in respect of the Budget (General) for 1961-62.

ELECTION TO COMMITTEES

The Minister of Education (Shri M. C. Chagla): I beg to move:

"That in pursuance of paragraphs 4 and 5 of the late Ministry of Steel, Mines and Fuel Resolution No. 315(1)/57-MIII, dated the 4th May, 1957, as amended from time to time, the members of Lok Sabha do proceed to elect in such manner as the Speaker may direct, one member from among themselves to serve as a member of the Governing Council of the Indian School of Mines, Dhanbad".

Mr. Speaker: The question is:

"That in pursuance of paragraphs 4 and 5 of the late Ministry of Steel, Mines and Fuel Resolution No. 315(1)/57-MIII, dated the 4th May, 1957, as amended from time to time, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the Governing Council of the Indian School of Mines, Dhanbad."

The motion was adopted.

The Deputy Minister in the Ministry of Education (Dr. M. N. Das): I beg to move:

"That in pursuance of paragraph 3(5) of the late Ministry